

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 12
IA No.541 of 2023 in
CP (IB) No.165/BB/2018 c/w
CP (IB) No.135/BB/2018

IN THE MATTER OF:

M/s. Radico Khaitan Limited ... Petitioner
Vs.
M/s. B.T. & F.C. Pvt. Ltd. & Anr. ... Respondents

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IA 541/2023 : Shri Anupam Agarwal, Adv. for Applicant

ORDER

1. Heard the Ld. Counsel for the Applicant in IA No.541 of 2023.
2. Ld. Proxy Counsel appearing for the Respondent in IA No.541 of 2023 sought an adjournment as the arguing Counsel is not available.
3. List the matter on **04.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna